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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.601 of 2010
Manas Ranjan Sahoo Applicant
Versus
Union of India & Others Respondents
.....

1. Order dated: 05.10.2010.

CORAM:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER(A)

Pursuant to the notification dated 27.08.2010 (Annexure-A/1), according to the applicant he offered his candidature for the post of GDSBPM Banamalipur GDSBO. As per the advertisement, the post is meant to be filled up by ST failing which by OBC, SC and UR. However, in clause 3 of the said notification it has been mentioned that physically handicapped persons can also apply for whom 3% of the total GDS posts are earmarked at the rate of 1% each to 3 different categories i.e. Blind, Deaf and Orthopaedically Handicapped. However, the suitability of the candidate will be adjudged by the competent authority. According to the Applicant, he being a handicapped candidate his case needs consideration on top priority basis and in that though he made representation under Annexure-A/3 he does not expect any favourable consideration of his request. Hence by filing this OA he seeks direction to the Respondents to treat the said post reserved for the PH candidate and appoint him to the post. Heard Mr.Sengupta, Learned Counsel for the Applicant and Mr. U.B.Mohapatra, Learned Senior Standing Counsel appearing on notice for the Respondents and perused the materials placed on record.

2. It is beyond the scope, ambit and purview of this Tribunal to direct the Respondents to keep/treat any particular post as reserved for any category of

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candidate especially when the post is earmarked to be filled up in a prescribed manner, first by ST failing which OBC, SC and UR. However, it is submitted by Mr. Sengupta, Learned Counsel appearing for the Applicant that as his representation in the above context is still pending as at Annexure-A/3 before the Respondent No.2, he may be directed to dispose of the same prior to making final selection to the post in question. There was no serious objection raised from the side of the Respondents. Hence this OA is disposed of without expressing any opinion on the merit of the matter at this admission stage with direction to the Respondent No.2 to consider and dispose of the pending representation of the applicant under Annexure-A/3 and communicate the result thereof to the applicant in a well reasoned order.

3. Send copy of this order along with copy of the OA to the Respondent No.2 for compliance.



Member (Admn.)